

**ANNEXURE-I to the TRADE NOTICE**

**POLICY FRAMEWORK**

**FOR INTEGRATED SUPPORT FOR TRADE INTELLIGENCE & FACILITATION**  
**(INSIGHT)**

**1. Objective**

- a. The objective of this intervention is to strengthen exporter preparedness and export-support ecosystems by addressing information asymmetries, procedural frictions, and institutional capacity gaps faced by exporters and export-support entities, with particular emphasis on Micro, Small and Medium Enterprises (MSMEs).
- b. The intervention seeks to enhance export readiness and market responsiveness through structured, non-financial support measures aimed at:
  - i. building exporter capabilities and skills through structured training and knowledge dissemination, with priority to emerging and evolving areas of international trade.
  - ii. strengthening district- and cluster-level export facilitation through outreach, counselling, and institutional capacity-building interventions; and
  - iii. supporting the development, dissemination, and use of trade intelligence, analytics, and digital knowledge systems to enable informed export decision-making.
- c. Implementation of the intervention shall promote convergence with Central, State, and District-level export promotion initiatives, including coordination with District Export Promotion Committees (DEPCs) and State Export Promotion Committees (SEPCs).

**2. Scope and Coverage**

- a. Assistance under this intervention shall be available for eligible activities that enhance export preparedness, improve export facilitation systems, or generate and disseminate actionable trade intelligence for exporters.
- b. Support under this Intervention shall be limited to interventions like capacity building, facilitation support, development of digital knowledge tools, research and analytical

studies, and pilot or proof-of-concept initiatives. Creation of physical or hard infrastructure and transaction-linked financial support shall not be admissible under this Intervention.

- c. The intervention shall operate through the following sub-areas:
- i. **Export Capacity Building and Skills Development**, comprising structured training, knowledge dissemination, and skill enhancement for exporters and export-support institutions, with priority to emerging areas of international trade.
  - ii. **District and Cluster-Level Export Facilitation**, comprising outreach, counselling, facilitation support, and institutional capacity building at district or cluster level.
  - iii. **Trade Intelligence, Analytics and Digital Knowledge Systems**, comprising development, licensing, dissemination, or use of trade-related data, analytics, dashboards, and decision-support tools; and
  - iv. **Research, Innovation and Pilot Interventions for Export Promotion**, comprising research studies, analytical work, proof-of-concepts, pilots, and innovation-oriented initiatives aimed at strengthening export competitiveness.
- d. The detailed operational and procedural framework for this intervention shall be specified in **Annexure-II**.

**ANNEXURE-II to the TRADE NOTICE**

**OPERATIONAL AND PROCEDURAL GUIDELINES**

**FOR INTEGRATED SUPPORT FOR TRADE INTELLIGENCE & FACILITATION**

**(INSIGHT)**

**1. Definitions**

- a. **“Trade Intelligence”** means structured data, analytics, research outputs, tools, digital resources, or knowledge products relating to international trade, markets, tariffs, non-tariff measures, logistics, regulations, standards, or demand trends, intended to support informed export decision-making, market access strategies, and export competitiveness.
- b. **“Capacity Development”** means interventions aimed at enhancing the knowledge, skills, institutional capabilities, or operational preparedness of exporters and export-support entities, including training programmes, structured learning modules, toolkits, dissemination of research outputs, and digital, physical, or hybrid learning resources.
- c. **“District or Cluster-Level Export Facilitation”** means non-infrastructure interventions designed to strengthen export preparedness, coordination, awareness, or facilitation at a defined geographical or sectoral unit such as a district, industrial cluster, or sector-specific hub, including interventions undertaken under the Districts as Export Hubs framework notified under Chapter 3 of the Foreign Trade Policy.
- d. **“District Export Promotion Committee (DEPC)”** means a district-level committee constituted by the State Government in accordance with the provisions of Chapter 3 of the Foreign Trade Policy for implementation of the Districts as Export Hubs initiative, including preparation, periodic updating, and monitoring of the District Export Action Plan, and convergence of district-level institutions, schemes, and stakeholders for export facilitation.
- e. **“State Export Promotion Committee (SEPC)”** means a State-level committee constituted by the State Government in accordance with Chapter 3 of the Foreign Trade Policy to provide policy direction, inter-departmental coordination, and

oversight for export promotion, including endorsement of District Export Action Plans, monitoring of Districts as Export Hubs implementation, and convergence with State- and Central-level export promotion interventions.

- f. **“Emerging Areas of Trade”** means thematic areas of international trade identified from time to time based on evolving global trade patterns, regulatory developments, technological change, sustainability considerations, or market opportunities, including areas specified at **Annexure-V**.
- g. **“Project”** means an activity or a set of related activities approved for assistance under this Section, in accordance with the provisions of the Foreign Trade Policy and the Handbook of Procedures, including any conditions specified at the time of approval.

## **2. Eligibility, Scope & Coverage**

- a. The following entities may be considered eligible for support under INSIGHT:
  - i. Export Promotion Councils (EPCs) and Commodity Boards recognised under Appendix 2T of the FTP 2023
  - ii. Offices and agencies of Department of Commerce including regional offices.
  - iii. Ministry of External Affairs and Indian Missions Abroad
  - iv. Organisations/associations recommended by the Ministry of MSME or Ministry of External Affairs
  - v. Academic and research institutions recognised under a Central/State Act or by the University Grants Commission (UGC); and
  - vi. District Export Promotion Committees (DEPCs) and State Export Promotion Committees (SEPCs).
  - vii. Organisations or association recommended by the Central Government or State Government.
- b. Eligible entities shall submit project proposals in accordance with the procedure notified from time to time.
- c. Proposals shall demonstrate the rationale, potential and measurable outcomes aligned with the objectives stated.

### **3. Submission and Appraisal of Proposals**

- a. Proposals shall be submitted in the prescribed format as specified at **Annexure-IV**, as applicable.
- b. Proposals shall clearly specify objectives, target markets, applicant exporters, implementation arrangements, estimated costs and measurable outcomes.

### **4. Export Capacity Building and Skills Development**

- a. Assistance under this Intervention shall be available for activities aimed at strengthening exporter preparedness and institutional capacity through structured training, knowledge dissemination and skill development, with priority to emerging and evolving areas of international trade, as may be notified from time to time.
- b. Eligible activities under this Intervention shall include development of structured training modules, digital learning content, toolkits, manuals and standard operating procedures; organisation of training programmes, workshops, seminars and train-the-trainer initiatives; and delivery of export-import management courses and certifications through online, physical or hybrid modes.
- c. For development of modules and toolkits, the assistance shall be limited to 50% of the approved project cost up to a maximum of ₹15 lakhs.
- d. For training or capacity-building programmes, the assistance shall be limited to 50% of the approved project cost up to a maximum of ₹25 lakhs.
- e. In the case of proposals submitted by Central or State Government departments or institutions including Indian Mission abroad, the aforesaid ceilings shall not apply, and assistance may be provided up to 100% of the approved cost.
- f. All modules, toolkits and knowledge outputs developed with assistance under this Intervention shall be made available to exporters and other stakeholders through Government platforms including Trade Connect Platform.

### **5. Research, Innovation and Pilot Interventions for Export Promotion**

- a. Assistance under this Intervention shall be available for research, analytical, innovation-oriented and pilot interventions intended to strengthen export

competitiveness, improve market access strategies and support evidence-based policy and business decision-making.

- b. Eligible activities shall include applied research studies in emerging and priority areas of trade; development or periodic updating of trade analytics, forecasting models and competitiveness assessments; proof-of-concept projects, pilot solutions and experimental interventions for export facilitation; and organisation of hackathons or similar innovation-driven initiatives relating to international trade and export promotion.
- c. Assistance for research and analytical studies, innovation pilots and proof-of-concept projects shall ordinarily be limited to 50% of the approved project cost up to a maximum of ₹25 lakhs.
- d. Research projects and studies implemented by Central or State Government departments or institutions may be funded up to 100% of the approved cost.
- e. Intellectual property rights arising out of projects or research fully funded under this Intervention shall vest with the Government of India. In cases of partial funding, joint ownership of intellectual property may be permitted, subject to such terms and conditions as may be specified at the time of approval.

## **6. District and Cluster-Level Export Facilitation**

- a. Assistance under this Intervention shall be available for non-infrastructure interventions aimed at strengthening export facilitation and preparedness at the district or cluster level, in alignment with the Districts as Export Hubs framework.
- b. Eligible activities shall include district- or cluster-specific capacity-building programmes, training modules and digital toolkits; compliance- and standards-related capacity development including SPS and quality preparedness; and establishment or strengthening of export facilitation support mechanisms such as counselling, outreach and knowledge-based helpdesks, without creation of physical infrastructure.
- c. Proposals under this Intervention shall be aligned with the District Export Action Plan and, where applicable, routed through or endorsed by the DEPC and the SEPC.

- d. Assistance under this Intervention shall ordinarily be limited to 50% of the approved project cost up to a maximum of ₹ 50 Lakhs. In the case of proposals submitted by Central or State Government departments, DEPCs or SEPCs, assistance may be provided up to 100% of the approved cost.

## **7. Trade Intelligence, Analytics and Digital Knowledge Systems**

- a. Assistance under this Intervention shall be available for development, licensing, dissemination or operation of trade intelligence, analytics and digital knowledge systems intended to support exporters and export-support institutions.
- b. Eligible activities shall include development of digital platforms, dashboards, databases and alert systems; licensing or access to trade intelligence tools; and creation of decision-support systems, analytics engines and data products for export-related use.
- c. Outputs developed with assistance under this Intervention shall ordinarily be made publicly accessible through appropriate Government platforms, subject to justified restrictions.
- d. Intellectual property rights arising out of projects fully funded under this Intervention shall vest with the Government of India.

## **8. Eligible Expenditure, Integrity and Disclosure**

- a. Eligible expenditure under INSIGHT shall be limited to costs directly attributable to the approved project, including professional and consultancy fees, content and knowledge development costs, research and analytics expenses, digital development costs, event-related expenditure and other project-specific operational expenses. Capital expenditure shall not be admissible.
- b. Assistance under INSIGHT shall be limited to non-financial and non-transactional interventions. Creation of hard or physical infrastructure shall not be admissible.

- c. Eligible entities shall maintain proper books of account and audited financial statements in accordance with applicable law and shall make such records available for inspection or audit, as and when required.
- d. The eligible entity shall furnish an undertaking that assistance sought or received under INSIGHT is not being availed for the same project or expenditure under any other scheme or initiative of the Government of India.

#### **9. Project Implementation, Due Diligence and Sustainability**

- a. Approved projects shall be implemented in a manner, consistent with the objectives of INSIGHT and the representations made in the approved proposal.
- b. Proposals shall clearly specify arrangements for operation, dissemination, continued use and sustainability of outputs created under the project, including arrangements beyond the period of Government support.
- c. Eligible entities shall endeavour to design projects in a manner that progressively reduces reliance on external financial assistance and promotes long-term institutional, operational or financial sustainability.

#### **10. Financial Assistance, Procurement and Monitoring**

- a. Financial assistance shall ordinarily be released in instalments, including advance release where approved, in accordance with the terms and conditions of sanction.
- b. Release of subsequent instalments shall be subject to satisfactory progress of implementation, submission of prescribed utilisation certificates and compliance with monitoring and reporting requirements.
- c. Certification of physical and financial progress, in such manner as may be specified, shall be a prerequisite for further release of funds.

#### **11. Release, Utilisation, Adjustment and Enforcement**

- a. Any advance released shall be liable to refund, along with applicable interest, in the event of failure to meet approved objectives, conditions or deliverables.

- b. Non-submission of mandatory progress reports, utilisation certificates or audited accounts within stipulated timelines may render the implementing entity ineligible for further assistance and may result in recovery or other appropriate action.
- c. Where delays or shortfalls arise due to circumstances beyond the control of the implementing entity, including force majeure events, the matter shall be examined for appropriate recommendation.
- d. In cases of ineffective implementation or conduct adversely affecting India's commercial, strategic or reputational interests, sanctioning authority may recommend appropriate measures, including reduction or withdrawal of assistance, recovery of advances or debarment from future support under INSIGHT.
- e. Monitoring shall include periodic assessment of physical progress, quality of execution, adherence to approved timelines, utilisation of funds and achievement of intended outcomes. Submission of prescribed progress and outcome reports shall be a prerequisite for continued release of assistance.

ANNEXURE-III to the TRADE NOTICE

**GOVERNANCE STRUCTURE**  
**FOR INTEGRATED SUPPORT FOR TRADE INTELLIGENCE & FACILITATION**  
**(INSIGHT)**

**1. Sub-Committee on Trade Facilitation and Intelligence**

- a. Sub-Committee on Trade Facilitation and Intelligence (hereafter referred to as the 'Sub-Committee') shall be constituted for advising, recommending activities and stakeholder coordination for implementation of INSIGHT.
- b. The Sub-Committee shall advise on regulatory, procedural, or policy-related bottlenecks impacting implementation and recommend suitable remedial measures; support development of performance indicators, outcome metrics, and monitoring mechanisms to assess the impact of interventions and provide inputs for capacity building, awareness programs, and stakeholder outreach initiatives.
- c. The composition of the Sub-committee shall be as follows:

<b>Sl. No.</b>	<b>Officer Concerned</b>	<b>Position</b>
1.	Additional DGFT, in-charge of EPM Division, DGFT	Chairperson
2.	Joint DGFT, EPM Division, DGFT	Co-Convenor
3.	Joint DGFT, Districts as Export Hubs Division, DGFT	Co-Convenor
4.	Representatives from Commodity Divisions & Territorial Divisions, Department of Commerce (not below the rank of Deputy Secretary)	Member(s)
5.	Representative of IFD, Department of Commerce	Member
6.	Representative from All DGFT Zonal Offices (not below the rank of Deputy Secretary)	Member
7.	Representative from the Ministry of MSME (not below the rank of Deputy Secretary)	Member

8.	Representative from the Economic Diplomacy Division, Ministry of External Affairs (not below the rank of Deputy Secretary)	Member
9.	Representative from the Ministry of Development of Northeastern Region (not below the rank of Deputy Secretary)	Member
10.	Representative from the Ministry of Skill Development (not below the rank of Deputy Secretary)	Member
11.	Representatives from Institutes of National Importance	Invitees

- d. The Sub-Committee may co-opt members or invite additional participants, including technical experts or relevant agencies, as may be required. Domain experts or industry representatives with demonstrated experience in trade facilitation and intelligence may be associated for technical appraisal.
- e. The Sub-Committee shall make recommendations on –
- i. Proposals received under INSIGHT,
  - ii. scope, prioritisation, and classification of eligible activities under INSIGHT,
  - iii. level and ceilings of financial assistance for approved projects,
  - iv. identification and periodic revision of thematic priority areas, including emerging areas of trade.

## **2. Implementation and operationalisation of INSIGHT**

The Export Promotion Mission (EPM) Section, DGFT(HQ) shall be the secretariat for Implementation and operationalisation of INSIGHT, including convening meetings of the Sub-Committee, implementation of required online systems, disbursement of grants and other related administrative works.

**ANNEXURE-IV to the TRADE NOTICE**

**Application Procedure for Integrated Support for Trade Intelligence & Facilitation**  
**(INSIGHT)**

**1. Capacity Development in Emerging Areas of Trade**

**a. Development of Modules and Toolkits**

Proposals may be submitted for development of structured modules or digital toolkits in emerging areas of international trade. Such modules and toolkits may be delivered through online courses, webinars, seminars, e-learning platforms or other appropriate formats, and shall be aimed at addressing information gaps and compliance challenges faced by exporters, particularly MSMEs, SHGs and FPOs.

Each proposal shall clearly specify the scope of work, delivery mechanism, timelines and budgetary requirements. Applications shall be submitted in the format prescribed in this Annexure.

**b. Research Studies in Emerging Areas of Trade**

Support may be provided for research studies in thematic areas notified as emerging areas of trade. Proposals shall include a clear statement of objectives, research questions, methodology, ethical and data-sensitivity considerations, expected outcomes, timelines and financial estimates, along with details of the principal investigator(s).

Applications shall be submitted in the format prescribed in this Annexure.

**c. Training Programmes in Emerging Areas of Trade**

Proposals may be submitted for organisation of training programmes, workshops, seminars or train-the-trainer initiatives, including collaboration with academic or professional institutions for export-import management certifications through online, physical or hybrid modes.

Applications shall include details of the proposed activities, training content and materials, target applicants and expected outputs, and shall be submitted in the format prescribed in this Annexure.

## **2. District and Cluster-Level Export Facilitation**

Support may be provided for district- or cluster-level export facilitation activities aimed at strengthening export preparedness without creation of physical infrastructure. Such activities may include outreach programmes, counselling, facilitation support, capacity-building interventions and institutional strengthening aligned with District Export Action Plans prepared under the Districts as Export Hubs framework.

Proposals shall identify the priority districts or clusters, outline the proposed interventions for a period of six to twelve months, and clearly indicate implementing arrangements, including partner entities where applicable. Applications shall be submitted in the format prescribed in this Annexure.

## **3. Trade Intelligence, Analytics and Digital Knowledge Systems**

### **a. Digital Platforms and Databases**

Proposals may be submitted for development, licensing or dissemination of digital platforms, databases or tools for trade intelligence, analytics, alerts or decision support. Outputs generated under such activities shall ordinarily be made publicly accessible, subject to justified restrictions by Government entities.

Applications shall be submitted in the format prescribed in this Annexure.

### **b. Advanced Trade Analytics, Research and Innovation**

Support may be provided for advanced trade analytics, empirical research, proof-of-concepts, pilot projects, hackathons or innovation initiatives aimed at strengthening export competitiveness and evidence-based decision-making.

**APPLICATION FORMAT FOR DEVELOPING MODULES/TOOLKITS IN EMERGING  
AREAS OF TRADE UNDER INSIGHT**

<b>Sl. No.</b>	<b>Particular</b>	<b>Information</b>
1	Name of the Organization	
2	Area of Work Under the Notified List	
3	Project scope	
4	Curriculum, Coverage & Modules Proposed	
5	Delivery mode	
6	Budgetary requirement	
7	Timeline	
8	Detail of the Activities	

**APPLICATION FORMAT FOR CONDUCTING RESEARCH STUDIES UNDER  
INSIGHT**

<b>Sl. No.</b>	<b>Particular</b>	<b>Information</b>
1	Title of the Study	
2	Area of Study	
3	Organization Chosen for the study	
4	Any similar study conducted before	
5	Objectives of the study (Maximum 150 words)	
6	Brief details and justification for the study (Maximum 300 words)	
7	Proposed Terms of Reference for the study	
8	Duration of the study (Proposed start date and end date; proposed duration in months and days)	
9	Methodology to be adopted for the study	
10	Whether organizations selected by nomination or selection by following GFR provisions	
11	In case by nomination, justification for the same (maximum 250 words)	
12	Team proposed to be dedicated for the study and previous experience of the team members	

	(Not exceeding 500 characters. More details to be annexed)	
13	Estimated expenditure (Rs. Lakhs)	
14	Funding required	

**PROPOSAL FORMAT FOR CAPACITY BUILDING EVENTS IN EMERGING AREAS  
OF TRADE UNDER INSIGHT**

<b>Sl. No.</b>	<b>Particular</b>	<b>Information</b>
1	Name of the Organization	
2	Eligible sub-Intervention applying for	Capacity Building Workshop
3	Details of Proposed Activity	(Provide Details)
4	Mode of Event	Online / Hybrid / In-Person
5	City / Venue	
6	Date & Duration	
7	Type of Attendees	
8	Number of Beneficiaries	
9	Particular	
10	Implementing Partner (if any)	
11	Particular	
13	Number of Beneficiaries	
14	Expected Output	
15	Date of Event	Detail of activity/project conducted

**FORMAT FOR DISTRICT/CLUSTER-LEVEL CAPACITY BUILDING PROPOSAL**  
**UNDER INSIGHT**

<b>Sl. No.</b>	<b>Particular</b>	<b>Details</b>
1	Name of the organization	
2	DGFT RA Office	
3	List of Priority Districts/Cluster	
4	Category of Activity for Each District/Cluster	
5	Details of Activities to Be Conducted & Rationale	
6	Mode of the event – online/hybrid/in-person	
7	City/Venue	
8	Date & Duration	
9	Type of Enterprise: <ul style="list-style-type: none"><li>• MSME</li><li>• FPO</li><li>• Women-Led Exporter</li><li>• Others</li></ul>	
10	Category of Exporter <ul style="list-style-type: none"><li>• First Time</li><li>• Experienced</li></ul>	
11	Brief details of export business plan of the beneficiaries	

	(Attach the plan & summarize key goals, market entry strategies, and business partnerships.)	
12	How many beneficiaries will benefit from this support?	
13	What is the readiness to absorb support? (Have conducted prior training/ pilot market/product study)	
14	Implementing Partner Proposed (if any)	
15	Whether due transparent process has been followed to associate partner organization or institution to implement the Interventions/activities.	
16	Certify that you have not obtained or applied for grants for the same purpose or activity from any other Ministry or Department of the Government of India or State Government.	
17	Certify that you/ exporter / trader / company availing any of the provisions of the initiative are not under investigation / charged /prosecuted / debarred / blacklisted under the Foreign Trade Policy of India or any other law relating to export and import business.	

18	Proposed Activities		
19	Expected Output from the event/activity		
20	Financials		
21	Items of expenditure	Estimated Expenditure (Rs. Lakhs)	Assistance sought (Rs. Lakhs)
22	Total Number of events approved in past 3 years		
	Year	Number of activity/projects conducted	Number of events with assistance of Grant in aid (Please specify under which Scheme)
23	Details of Products/Sector	HS Code (8 digit)	

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**FORMAT FOR TRADE INTELLIGENCE, ANALYTICS AND DIGITAL KNOWLEDGE  
SYSTEMS UNDER INSIGHT**

<b>Sl. No.</b>	<b>Particular</b>	<b>Information</b>
1	Name of the Organization	
2		Area of Work Under the Notified List
3	Eligible Sub-Intervention	Digital Platforms / Databases / Trade Intelligence Tools / Decision-Support Systems
4	Project scope	
5	Proposed Design/ Architecture and Estimated Life Span of the Platform	
6	Features & Functional Modules Proposed	
7	Budgetary requirements	
8	Timelines	
9	Detail of the Activities	
10	Expected Outcomes	

**Declaration**

I/We hereby declare and certify that, as on the date of submission of this application:

1. The applicant entity is not under investigation, charged, prosecuted, debarred or blacklisted under the Foreign Trade (Development and Regulation) Act, 1992, or

under any other applicable law relating to international trade, including the Customs Act, 1962; the Central Excise Act, 1944; the Foreign Exchange Management Act, 1999; and the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974, as amended from time to time. The applicant entity has no outstanding penalties or dues under the aforesaid Acts. Any material change in such status shall be promptly disclosed, failing which the application may be rendered ineligible and appropriate action may be initiated.

2. Neither the registered office nor the head office, nor any branch, unit or division of the applicant entity, has been declared a defaulter or otherwise rendered ineligible to undertake import or export activities under the Foreign Trade Policy or any provision thereof.
3. I/We undertake to comply with the provisions of the Foreign Trade (Development and Regulation) Act, 1992, the Rules and Orders framed thereunder, the Foreign Trade Policy and the Handbook of Procedures, as amended from time to time.
4. I/We understand that furnishing incorrect, false or misleading information shall render the applicant liable to penal action or other consequences as may be prescribed under law.
5. The particulars and statements furnished in this application are true and correct to the best of my/our knowledge and belief and no material information has been concealed or withheld.
6. At the time of final submission of accounts, I/We shall furnish a duly signed Certificate of Disclosure of Interest certifying that no conflict of interest existed in relation to any contracts or engagements funded under this initiative and that all procurements were undertaken in compliance with applicable Government financial and procurement norms.
7. The assistance sought under INSIGHT has not been availed or applied for under any other scheme of the Government of India or State Government for the same activity.
8. I hereby certify that I am duly authorised to verify and sign this declaration in accordance with paragraph 11.06 of the Foreign Trade Policy.



**Format for Utilization Certificate**

Name of the Scheme: Export Promotion Mission (EPM) – NIRYAT DISHA - INSIGHT

Name of Implementing Agency: \_\_\_\_\_

Sanction Order No. & Date: \_\_\_\_\_

Certified that out of ₹\_\_\_\_\_ (Rupees \_\_\_\_\_ only) sanctioned during the financial year \_\_\_\_\_ in favour of the above-mentioned implementing agency under the Export Promotion Mission (EPM), a sum of ₹\_\_\_\_\_ (Rupees \_\_\_\_\_ only) has been utilised for the purpose for which it was sanctioned, in accordance with the terms and conditions of the sanction order.

**Unspent Balance Details**

Particulars	Amount (₹)
Total amount sanctioned	
Total amount released	
Total amount utilised	
Unspent balance	

The unspent balance of ₹\_\_\_\_\_ has:

- been adjusted against future releases with approval; or
- been surrendered / refunded to the Government vide challan No. \_\_\_\_\_ dated \_\_\_\_\_; or
- is nil.

Further Certified that:

1. The expenditure incurred has been verified from the books of accounts, which are maintained properly and are subject to audit.
2. The funds have been utilised only for approved and admissible activities under the scheme.

3. No part of the grant has been diverted for any purpose other than that for which it was sanctioned.
4. The same expenditure has not been claimed or reimbursed under any other scheme of the Government of India or State Government.
5. The assets (if any) created out of the grant shall be governed by the terms and conditions of the sanction and relevant Government rules.

Certified by:

Signature: \_\_\_\_\_

Name: \_\_\_\_\_

Designation: \_\_\_\_\_

Name of Implementing Agency: \_\_\_\_\_

Date: \_\_\_\_\_

Place: \_\_\_\_\_

Countersigned by

*(Chartered Accountant / Auditor / Head of Entity, as applicable)*

Signature: \_\_\_\_\_

Name: \_\_\_\_\_

Registration No. (if applicable): \_\_\_\_\_

UIN No: \_\_\_\_\_

ANNEXURE-V to the TRADE NOTICE

**INDICATIVE LIST OF EMERGING AREAS IN TRADE**

S. No.	Emerging Trade Area	Interventions To Focus
1	Digital & Paperless Trade	<ul style="list-style-type: none"> <li>• Single Window and interoperability frameworks</li> <li>• Electronic certifications and verifiable credentials</li> <li>• Distributed ledger technologies for traceability and authenticity</li> <li>• End-to-end digital trade documentation and data exchange</li> </ul>
2	Sustainability and Climate-Responsive Trade	<ul style="list-style-type: none"> <li>• Trade in low-carbon and environmentally sustainable goods</li> <li>• Carbon Border Adjustment Mechanisms and compliance preparedness</li> <li>• Green fuels and renewable energy trade</li> <li>• Blue economy products and services</li> <li>• Deforestation-free and sustainability-linked supply chains</li> </ul>
3	Circular Economy and Resource Efficiency	<ul style="list-style-type: none"> <li>• Trade in secondary raw materials and recycled inputs</li> <li>• Remanufacturing, refurbishment, and repair-based trade models</li> <li>• Extended producer responsibility and circular supply chains</li> </ul>
4	Inclusive and Responsible Trade	<ul style="list-style-type: none"> <li>• Women-led and women-owned enterprises in exports</li> <li>• MSME integration into global value chains</li> <li>• Fair trade, ethical sourcing, and responsible business conduct</li> </ul>
5	Supply Chain Resilience and	<ul style="list-style-type: none"> <li>• Near-shoring and friend-shoring strategies</li> <li>• Regional and plurilateral supply chain arrangements</li> </ul>

	Reconfiguration	<ul style="list-style-type: none"><li>• Risk mitigation and diversification of sourcing and markets</li></ul>
6	Logistics and Shipping	<ul style="list-style-type: none"><li>• Green and energy-efficient shipping solutions</li><li>• Smart and autonomous logistics systems</li><li>• Cross-border trade in logistics and transport services</li></ul>
7	Artificial Intelligence and Trade Intelligence	<ul style="list-style-type: none"><li>• Predictive analytics for trade and market trends</li><li>• Automated compliance and regulatory screening</li><li>• Trade data curation, integration, and dissemination</li><li>• AI-enabled advisory tools and chatbots for exporters</li><li>• Demand estimation, forecasting, and competitive market analysis</li></ul>
8	Technology-Intensive and Strategic Emerging Sectors	<ul style="list-style-type: none"><li>• Agri-tech and smart farming products and services</li><li>• Climate-resilient agricultural inputs and value chains</li><li>• Health, life sciences, pharmaceuticals, and diagnostics</li><li>• Biosecurity, sanitary, and regulatory compliance frameworks</li><li>• Space economy products, services, and downstream applications</li><li>• Dual-use technologies and associated export compliance considerations</li></ul>